

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No: LOK/INQ/14-A/495/2011/ARE-7

Multi Storied Building,  
Dr.B.R.Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 20/07/2018

**RECOMMENDATION**

Sub:- Departmental inquiry against Sri K. Nagaraj, Revenue Inspector, Office of the Asst. Revenue Officer, Shivajinagar Sub-Division, Bruhat Bengaluru Mahanagara Palike, Bengaluru – Reg.

- Ref:- 1) Order No.ಬಿ12(1)ಪಿಆರ್/104/08-09 dated 05/12/2011 of the Commissioner, Bruhat Bengaluru Mahanagara Palike, Bengaluru.
- 2) Nomination order No.LOK/INQ/14-A/495/2011, Bengaluru dated 30/12/2011 of Upalokayukta-1, State of Karnataka, Bengaluru
- 3) Inquiry Report dated 18/07/2018 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru

The Disciplinary Authority i.e., Commissioner, Bruhat Bengaluru Mahanagara Palike, Bengaluru by its Order dated 05/12/2011, initiated the disciplinary proceedings against Sri K. Nagaraj, Revenue Inspector, Office of the Asst. Revenue Officer, Shivajinagar Sub-Division, Bruhat Bengaluru Mahanagara Palike, Bengaluru (hereinafter referred to as Delinquent Government Official for short as **'DGO'**) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/495/2011 dated 30/12/2011, nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have

been committed by him. Subsequently by Order No. LOK/INQ/14A/ 2014 dated 14/3/2014, Additional Registrar of Enquiries-1 Karnataka Lokayukta, Bengaluru was re-nominated as Inquiry Officer to conduct Departmental inquiry against DGO. Again by order No.UPLOK-1/ DE/2017 dated 06/07/2017, the Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as Inquiry Officer to conduct Departmental Inquiry against DGO.

3. The DGO Sri K. Nagaraj, Revenue Inspector, Office of the Asst. Revenue Officer, Shivajinagar Sub-Division, Bruhat Bengaluru Mahanagara Palike, Bengaluru was tried for the following charge:-

“That you, Sri K.Nagaraj S/o Krishnappa (herein after referred to as Delinquent Government Official, in short DGO), while working as the Revenue Inspector, O/o the Assistant Revenue Officer, Shivajinagar Sub-Division, Bruhat Bengaluru Mahanagara Palike, Bengaluru demanded and accepted a bribe of Rs.10,000/- on 19/09/2008 from complainant Sri. V. Doraiswamy S/o Vadivelu R/o Puttappa Layout, HAL 3<sup>rd</sup> Stage, Bengaluru through Sri R. Mahesh Kumar, private person for changing Khatha in the name of his wife Smt. Selvi in respect of the house bearing No.25 situated at Palani Mudliyar Street, Halsoor, Bengaluru that is for doing an official act, and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966”.

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Sri K. Nagaraj, Revenue Inspector, Office of the Asst. Revenue Officer, Shivajinagar Sub-Division, Bruhat Bengaluru Mahanagara Palike, Bengaluru.


5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 31/10/2020.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri K. Nagaraj, it is hereby recommended to the Government for imposing penalty of compulsory retirement from service on DGO Sri K. Nagaraj, Revenue Inspector, Office of the Asst. Revenue Officer, Shivajinagar Sub-Division, Bruhat Bengaluru Mahanagara Palike, Bengaluru and also for imposing penalty of permanently withholding 50% of pension payable to DGO Sri K. Nagaraj.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta-1,  
State of Karnataka,  
Bengaluru

